

(11)

In the Central Administrative Tribunal  
Principal Bench: New Delhi

O.A.3012/91

Date of decision: 27.1.93

Smt.Janki Devi .. Applicant.

versus

Union of India &  
others .. Respondents.

Sh.S.K.Gupta with .. Counsels for the  
Sh.N.K.Aggarwal applicant

Sh.M.L.Verma .. Counsel for the  
respondents.

Coram:

The Hon'ble Sh.I.P.Gupta, Member (A).

J U D G E M E N T (oral)

In this case the applicant has requested for pensionary benefits as has been awarded to some other employees namely, Arjun Singh, Uttam Chand, Smt.Bhagwani, Jivenda Ram. Ld. counsel for the respondents has stated in the counter that the applicant retired on 31.8.1980. He had not opted for pensionary benefits prior to 1979. He remained unnder IOFWP Fund Scheme and was not entitled to pensionary benefits, more so when he

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has not given his option for such a benefit prior to 1979. He made his request for pensionary benefits in 1982, after retirement but his request was turned down by order dated 12.11.82. Subsequently he was paid government share equal to his amount deposited in I.O.F.W.P. Fund.

2. The only point that the ld. counsel for the applicant still stresses is that others have been allowed the option of going to the pensionary scheme after retirement and after 1979. He has filed a representation dated ~~2.5.91~~<sup>8.5.91</sup> giving names of four employees. He has not got reply to this representation. The respondents are directed to dispose of his representation dated ~~2.5.91~~<sup>8.5.91</sup> within two months from the date of receipt of a copy of this order and give a reasoned reply. With this direction the O.A. is finally disposed of. The applicant will have liberty to file fresh O.A. if he still feels aggrieved.

*I.P. Gupta*  
(I.P. Gupta)

Member (A)

④ The date of representation has been corrected as 8.5.91 vide order dt. 3.6.93 in R.A. 168/93

*22/8/93*  
(Santosh Sardar)  
- S.R.W.D